

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 315
IB-590(ND)/2021

IN THE MATTER OF:

M/s. Bank of Baroda through Reshma Mittal
Vs.
M/s. Deepika Sharma.

.....APPLICANT/PETITIONER

.....PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 11.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the RP

: Adv. Aakansha, Adv. Videh Vaish, Adv. Lalit Mohan,
Adv. Abhay Gupta.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.07.2023.**

Sd/-
(Court Officer)